

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS: BILASPUR

Original Application No.200/01120/2018

Bilaspur, this Tuesday, the 04th day of December, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Smt. Nalini Ganvir,
W/o Late P.K. Ganvir,
Aged about 56 years,
Housewife, R/o Surya Nagar,
Gogaon, Sant Kabeer Das
Ward No.3 Gudiyari
Raipur 492009 C.G.

-Applicant

(By Advocate –**Shri B.P. Rao**)

V e r s u s

1. Union of India,
Through the General Manager
S.E.C. Railway, Bilaspur Zone,
General Manager's Office
Bilaspur 495004 (C.G.)

2. The Dy. Chief Mechanical Engineer-II
Wagon, Repair Shop
SEC Railway
Raipur 495004 (CG)

3. The Chief Workshop Manager
SEC Railway
Raipur Division
DRM's Office
Raipur 492004 (CG)

- Respondents

(By Advocate –**Shri Vivek Verma**)

O R D E R (ORAL)
By Navin Tandon, AM:-

The husband of the applicant was working with the respondent-department and he was removed from service without pensionary benefits on 08.03.2006 (Annexure A/2). Subsequently, the Railway employee died on 12.02.2016 (Annexure A/3). The applicant submits that she has submitted representations dated 26.12.2016, 27.12.2016 and 17.05.2017 (Annexure A/4 to A/6), which is still not been decided by the respondent-department.

2. The applicant submits that the case of the applicant is covered by the order passed by the Principal Bench of this Tribunal in O.A. No.1005/2012 decided on 14.07.2015.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 17.05.2017 (Annexure A-6) in a time bound fashion, with a reasoned and speaking order.

4. Shri Vivek Verma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 17.05.2017 (Annexure A-6) with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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